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Title:Regarding sending of message to the other House about adoption of Statutory Resolution in respect of the proclamation issued by the President on 12 February 1999 under Article 356 in the State of Bihar.

MR. DEPUTY-SPEAKER: Hon. Members, Shri Chandra Shekhar has raised a point as to whether a message has been transmitted to the other House about the adoption of the Statutory Resolution regarding approval of the proclamation issued by the President on 12 February 1999 under Article 356 of the Constitution in relation to the State of Bihar.

I may inform the House that there is no stipulation in the Rules of Procedure and Conduct of Business in Lok Sabha for sending any message to the other House on adoption of Statutory Resolutions. The only requirement under the Rules is that an intimation is to be sent to the concerned Minister on adoption of the Resolution. The Statutory Resolution in relation to the State of Bihar was passed by the House in the night of 26 February 1999 and the requisite intimation was sent to the concerned Ministry on 27 February 1999.

... (Interruptions)